

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 1279 of 2016**

Bishu Ganjhu & Another ... Appellants  
Versus  
The State of Jharkhand ... Respondent

-----  
**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA**  
**HON'BLE MRS. JUSTICE ANANDA SEN**

-----  
For the Appellants : Mr. Madan Prasad, Advocate  
For the State : Mr. Shekhar Sinha, A.P.P.

-----  
The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

-----  
**I.A No. 397 of 2020**

10/ 24.06.2020. At the request of learned counsel for the appellants, let this application be listed after the situation is normalized and upon being mentioned by the learned counsel for the appellants.

**(H. C. Mishra, J.)**

**(Ananda Sen, J.)**